260

Engineer (EE) cadre from Assistant Engineer (AE) and Assistant Executive Engineers (AEE) source if so, the details thereof:

Papers Laid

- (b) whether it has not been possible to the vacancies of Executive Engineer from Assistant Executive Engineer quota due to non-availability of sufficient number of Assistant Executive Engineer since 1972;
- (c) whether it is a fact that yearly vacancies of EE and AEE quota was filled up by giving ad hoc promotion to AE since 1972; and
- (d) if so, what steps Government propose to take to scrap the quota rule or modify the quota as per availability of strength of AE and AEE?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN **AFFAIRS** AND **EMPLOYMENT** (DR. U. (a) **VENKATESWARLU):** In CPWD the post of Executive Engineer (Group-A) is filled up by promotion from Engineers Assitant Executive Assistant Engineers in the following ratio:-

> AEs AEE

1.4.72 to 31.3.84

1 :

1

- (b) Yes, Sir.
- (c) Yes. Sir.
- (d) Government propose to modify the Recruitment Rules in such a way that need for making ad hoc promotions would not normally arise in future.

The Deputy Chairman in the Chair] PAPERS LAID ON THE TABLE

- (i) Report and Accounts (1994-95) of the Central Electronics Limited, New Delhi and related papers
- (ii) Notifications of the Department of Atomic Energy

(iii) Report and Accounts (1994-95) of the Tata Institute of Fundamental Research. Mumbai and related papers

THE MINISTER OF STATE OF THE **PLANNING** MINISTRY OF AND **PROGRAMME** IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF **SCIENCE** AND TECHNOLOGY (SHRI YOGENDRA K. ALAGH): Madam I lay on the Table-

- (I) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Twenty-first Annual Report and Accounts of the Central Electronics Limited, New Delhi, for the year 1994-95, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the above Company.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers menitioned at(1) above.

[Placed in Library. See No. LT-434/96]

- (ii) A copy each (English and Hindi) of the following Notifications of the Department of Atomic Energy, under sub-section (4) of Section 30 of the Atomic Energy Act, 1962:-
 - (1) G.S.R. No. 253, dated the 22nd June. 1996 publishinbg the Atomic Energy (Factories) Rules, 1996
 - (2) G.S.R. No. 254, dated the 22nd June, 1996 publishing the Atomic Energy (Control of Irradiation of Food) Rules, 1996.

[Placed in Library. (See No. LT-436/96]

(iii) A copy each (in English and Hindi) of the following papers:-

- (i) Annual report and Accounts of the Tata Institute of Fundamental Research, Mumbai for the year 1994-95, together with the Auditor's Report on the Accounts.
- (ii) Statement by Government accepting the above Report.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. (See No. LT-435/96] Report and Account (1995-96) of the Power Finance Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF **POWER** AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL **ENERGY** SOURCES (DR. S. VENUGOPALACHARI): Madam, I lay on the Table, under sub-section (1) of Section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:-

- (i) Tenth Annual Report and Accounts of the Power Finance Corporation Limited, New Delhi, for the year 1995-96, togetrher with the Auditors' Report on the Accounts and the comments of the Comptroller and Aluditor General of India thereon.
- (ii) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-437/96]

Notifications of the Ministry of Personnnel, Public Grievances and Pension (Department of Personnel and Training)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS

(SHRI S.R. BALASUBRAMONIYAN): Madam, I lay on the Table—

I. A copy (in English and Hinhi) of the Ministry of Personnel. Public Grievances and Pension (Department Personnel and Training). Notification G.S.R. No. 344 (E). dated the Ist August. 1996. publishing the Central Administrative Tribunal (Principal Secretary) Private Recruitment Rules, 1996, under sub-section (1) of Section 37 of the Administrative Tribunals Act. 1985.

[Placed in Library. See No. LT-438/96]

II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Notification G.S.R. No. 147(E) dated the 23rd March, 1996, publishing the Indian Forest Service (appointment by Promotion) First Amendment Regulations, 1996, under sub-section (2) of Section 3 of the All India Service Act, 1951.

[Placed in Library. See No. LT-439/96]
Notifications of the Ministry of Rural
Areas and Employment (Department of
Rural Development)

प्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (झी चंद्रदेव प्रसाद वर्मा): कृषि उपज (श्रेणीकरण और विरांकन) अधिनियम, 1937 की धारा 3 की उपधारा (2) के अधीन जायफल श्रेणीकरण और विहांकन नियम, 1995 को प्रकाशित करने वाली प्रामीण क्षेत्र और रोजगार मंत्रालय (ग्रामीण विकास विभाग) की अधिसूचना सान्कान्ने॰सं॰ 145, दिनांक 23 मार्च, 1996 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हं।

[Placed in Library. See No. LT-440/96) उपसभापति: आप खाली यह कह देते कि मेरे नाम के आगे जो 4 नम्बर पर लिखा गया है, वही मैं सभा पटल पर रखता हूं तो काफी था।

- (i) Reports of the Comptroller and Auditor General of India
- (ii) Notifications of the Ministry of Petroleum and Natural Gas